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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P. (C) 3146/2021**

**RAVI SHEKHAR MANGAL MURTI** ..... Petitioner

Through: Mr. Sidharth Luthra, Senior Advocate with Mr. Kushal Kumar, Mr. Harsh Ahuja, Mr. Aaditya Kapoor, Mr. Akash Deep Gupta, Mr. Varun Singh, Ms. Shubhangi Jain and Mr. Pankaj Singhal, Advocates

versus

**DELHI HIGH COURT** ..... Respondent

Through: Mr. Ankit Jain, Standing Counsel, Delhi High Court with Mr. Siddhanth Nath, Mr. Abhay Pratap Singh and Ms. Mohina Anand, Advocates

**CORAM:**  
**HON'BLE MR. JUSTICE SIDDHARTH MRIDUL**  
**HON'BLE MR. JUSTICE ANUP JAIRAM BHAMBHANI**

**ORDER**

% **12.03.2021**

The present matter has been taken up for hearing by way of Video Conferencing on account of COVID-19 pandemic.

**CRL. M.A. 9559/2021 (Exemption)**

Exemption granted, subject to just exceptions.

The application is disposed of accordingly.

Signature Not Verified

Signed By: SUNITA RAWAT

Location:

Signing Date: 12.03.2021

18:44:25

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The present petition has been received on transfer pursuant to directions dated 10.03.2021 issued by Hon'ble the Chief Justice on the Administrative Side.

By the present petition, the petitioner seeks an order directing postponement of the Delhi Higher Judicial Service Main Examination (Written)-2019, till the time that the vaccination drive *qua* lawyers is complete.

Mr. Ravi Shekhar Mangal Murti, the petitioner herein, has admittedly been declared eligible to write the said examinations, having obtained 96.25 marks in the preliminary examinations conducted by the Delhi High Court on 02.02.2020.

*Vidé* impugned notice dated 18.02.2021 the Delhi High Court has notified the schedule for the said examinations, which are to be held tomorrow and the day-after, i.e. on 13.03.2021 and 14.03.2021.

The present petition is premised on the stated basis that the petitioner Mr. Ravi Shekhar Mangal Murti suffers from severe medical issues, which may expose him to serious risk if he were to contract coronavirus while writing the subject examinations along with 281 other candidates, who have all qualified the preliminary examinations, physically in the High Court premises, where the examinations have been scheduled.

Issue notice.

Mr. Ankit Jain, learned Standing Counsel accepts notice on behalf of the respondent/Delhi High Court; and prays for time to file counter-affidavit. Let counter affidavit be filed within 04 weeks from today, with

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advance copy to learned counsel appearing on behalf of the petitioner, who may file rejoinder thereto, if any, within 02 weeks thereafter.

Having heard learned counsel appearing on behalf of the parties and having perused the Standard Operating Procedures to be adopted by the Delhi High Court for the conduct of the subject examinations; and based on the concession made on behalf of the latter, we direct the examination branch to accommodate the petitioner in a separate room in the High Court premises, in which he may write the subject examinations in isolation, subject of course to an invigilator being present in the room. It is further directed that the petitioner be provided necessary medical assistance, if any, as may be required in view of his stated medical condition.

Copy of this order be sent to learned counsel appearing on behalf of the parties, through electronic mail forthwith.

List on 05.05.2021.

**SIDDHARTH MRIDUL, J**

**ANUP JAIRAM BHAMBHANI, J**

**MARCH 12, 2021**

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[\*Click here to check corrigendum, if any\*](#)

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